

GOVERNMENT OF INDIA  
MINISTRY OF CIVIL AVIATION  
**LOK SABHA**  
**UNSTARRED QUESTION NO. : 6370**  
( TO BE ANSWERED ON THE 2nd April 2026 )

**FLIGHT CANCELLATIONS**

6370. SHRI MATHESWARAN V S

Will the Minister of CIVIL AVIATION

be pleased to state:-

- (a) whether the airlines are required to inform the Directorate General of Civil Aviation (DGCA) about the reasons for cancellation of flights under the existing rules and regulations and if so, the details thereof;
- (b) whether the Government proposes to incorporate any new rule mandating airline operators to inform the reasons for cancellation of flights and if so, the details thereof; and
- (c) the number of instances wherein Alliance Air flight 9I-513 from Bengaluru to Salem has been cancelled for commercial reasons from January 2024 till date?

**ANSWER**

Minister of State in the Ministry of CIVIL AVIATION (Shri Murlidhar Mohol)

(a) to (c) : As per the prevailing regulations, airlines are required to submit monthly traffic data to the Directorate General of Civil Aviation (DGCA), which include the number of flights cancelled during the month along with the reasons for such cancellations, categorized as technical, commercial, operational, weather-related. However, airlines are not mandated to provide flight-specific cancellation details to the DGCA.

No such proposal is under consideration to mandate airlines to submit flight-wise reasons for cancellations to the DGCA.

02 flights were cancelled by M/s Alliance Air due to commercial reasons on the Bengaluru - Salem sector since January 2024.

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